

[श्री राम सहाय पारे]

पत्राचार के मिनिस्टर श्री सुब्रह्मण्यम वेंकटेश्वर हैं। केंद्री की लाइव इनके हाथ में है। मैं जानना चाहता हूँ कि पायजनस ट्रिक पर रोक लग सके, इसलिए क्यों कोई नेशनल ट्रिक बनाने की बात वह सोच रहे हैं? कब तक वह इस तरह की ट्रिक लोगों को पिला सकेंगे जिसमें नशा ज्यादा न हो?

SHRI K. C. PANT : It is an enthusiastic suggestion for action.

MR SPEAKER : Now papers to be laid on the Table.

12.50 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN TELE-
PRINTERS LTD., AND INDIAN TELE-
GRAPH (SEVENTH AMDT.) RULES

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT—1647/72]

(2) (i) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1971 (Hindi and English versions), published in Notification No. G. S. R. 1471 in Gazette of India dated the 9th October, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1648/72.]

ANNUAL REPORT OF CENTRAL VIGILANCE
COMMISSION AND NOTIFICATIONS UNDER
ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : On behalf of Shri Ram
Niwas Mirdha, I beg to lay on the table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1970-71.

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report. [Placed in Library. See No. LT—1649/72]

(2) (a) A copy each of the following Notifications Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1972, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 20th January, 1972.

(ii) The Indian Forest Service (Pay) Amendment Rules, 1972, published in Notification No. G. S. R. 46(E) in Gazette of India dated the 20th January, 1972.

(iii) G.S.R. 47(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Forest Service.

(iv) G.S.R. 48(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Manipur and Tripura a joint cadre of the Indian Forest Service.

(v) The Indian Forest Service (Cadre) Amendment Rules, 1972, published in Notification No. G.S.R. 315 in Gazette of India dated the 18th March, 1972.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (iv) above. [Placed in Library See. No. LT—1650/72.]

**NORTH-EASTERN AREAS REORGANISATION
(REMOVAL OF DIFFICULTIES) ORDER
No. 1, BORDER SECURITY FORCE
LEAVE RULES AND NOTIFICA-
TIONS UNDER INTER-STATE
CORPORATIONS ACT**

SHRI K. C. PANT : I beg to lay on the Table—

(1) A copy of the North-Eastern Areas Reorganisation (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. S.O. 216(E) in Gazette of India dated the 21st March, 1972, under sub-section (2) of section 87 of the North-Eastern Areas (Reorganisation) Act, 1971. [Placed in Library. See No. LT—1651/72.]

(2) (i) A copy of the Border Security Force Leave Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1313 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1652/72.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

(i) The Administrator-General,
Punjab (Reorganisation)

Order, 1972, published in Notification No. S. O. 221(E) in Gazette of India dated the 22nd March, 1972.

(ii) The Official Trustee, Punjab (Reorganisation) Order, 1972, published in Notification No. S. O. 222(E) in Gazette of India dated the 22nd March, 1972. [Placed in Library. See No. LT—1653/72.]

**KEROSENE (FIXATION OF CEILING PRICES)
AMD.T. ORDER**

**THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI DALBIR SINGH)** :
I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order 1972 (Hindi and English versions) published in Notification No. G.S.R. 195(E) in Gazette of India dated the 17th March, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1654/72.]

12.57 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its Sitting held on the 3rd April, 1972 has passed the enclosed motion referring the Homoeopathy Central Council Bill, 1971 to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

“That the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith be referred to a joint Committee of the Houses consisting of 45 members; 15 members from this House, namely: